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Gram Panchayat Vs State of Madhya Pradesh and Another

Court: Madhya Pradesh High Court

Date of Decision: March 19, 2009

Acts Referred: Limitation Act, 1963 â€" Section 5

Citation: (2009) ILR (MP) 2164: (2009) 3 MPHT 335: (2009) 2 MPJR 151: (2009) 4 MPLJ 15

Hon'ble Judges: Sanjay Yadav, J; K.K. Lahoti, J

Bench: Division Bench
Final Decision: Allowed

Judgement

K.K. Lahoti, J.

This appeal is directed u/s 2 of the M.P. Uchcha Nyayalaya Khand Nyaypeeth Ko Appeal Adhiniyam, 2005, assailing the order dated 17-1-2008

passed by the learned Single Judge in Writ Petition No. 5692/2006 (S) by which the writ petition preferred by the petitioner challenging the order

dated 27-3-2006 passed by Additional Commissioner, Sagar Division, Sagar, in Revision No. 595/A-89/2001-2002 was dismissed.

Learned Counsel for petitioner submitted that before the Additional Commissioner, the date of hearing was fixed for 4-3-2006 on which date the

Additional Commissioner fixed the case for hearing for 24-4-2006 as per Annexure P-5 filed before the Writ Court. The respondent No. 2, Jugal

Kishore Pathak, filed an application on 24-3-2006 before the Additional Commissioner and Additional Commissioner on the same date preponed

hearing of the case without notice to the appellant, heard the matter on the premises that both the parties had already filed written arguments and

closed the case for orders. Thereafter on 27-3-2006 impugned order was passed. The appellant herein was never intimated preponement of the

dale or hearing of the case by the Additional Commissioner. The aforesaid act of Commissioner was in violation of the principles of natural justice

and Rule 9 of the M.P. Panchayats (Appeal and Revision) Rules, 1995.

That before the Commissioner, the revision itself was not maintainable under the M.P. Panchayats (Appeal and Revision) Rules, 1995, only one

appeal has been provided before the Sub Divisional Officer, thereafter the order could have been challenged by filing a revision before the

Collector and thereafter no second revision could have been filed in the matter. The respondent No. 2 preferred an appeal before the sub

Divisional Officer, which was dismissed. Thereafter though a second appeal before the Collector, which was not maintainable, but the Collector

considered the case on merits and dismissed the appeal, which can be treated as a revision before the Collector but thereafter no revision was

maintainable before the Commissioner.

That the revision preferred before the Commissioner itself was barred by limitation and even if the case was preponed for hearing on 24-3-2006,

even then the Additional Commissioner ought to have extended opportunity to the petitioner cum appellant. After allowing the application u/s 5 of

the Limitation Act, the Additional Commissioner ought to have issued notice to the appellant herein for hearing of the case on merits. But all this

was not considered by the Commissioner and it appears that in a hasty manner the case was decided by the Commissioner.

Resolution of Gram Panchayat dated 15-7-1999 reflects that there were present six panchas of the Gram Panchayat, who participated in the

proceeding and passed the resolution for removal of respondent No. 2 from the post of Panchayat Karmi. These panchas were Moolchand, Rani

Bai, Harbai, Munnalal, Maharaj Singh and Devi Singh. Before the Sub Divisional Officer, though 10 affidavits were filed but the Sub Divisional

Officer examined only four panchas, viz., Munnalal, Maharaj Singh, Harbai and Rani Bai. Munnalal in his statement though stated that he was not

present in the meeting dated 15-7-1999 but he was not confronted with his signature which was appearing in the resolution of the Gram

Panchayat. Apart from this, Maharaj Singh, Harbai and Rani Bai specifically stated before the Sub Divisional Officer that meeting was convened

and resolution regarding removal of respondent No. 2 was carried out in the same meeting. Apart from these 3 panchas, Moolchand was also

opposing the appeal preferred by respondent No. 2 so out six, four panchas supported the action of Panchayat before the Sub Divisional Officer.

Devi Singh, who was also present in the meeting dated 15-7-1999, was not examined by the Sub Divisional Officer though he filed an affidavit in

support of the respondent No. 2 but these glaring facts were not considered by the Additional Commissioner while deciding the revision vide order

dated 27-3-2006. It was submitted that these facts escaped from the notice of learned Single Judge while deciding the Writ Petition (S) No.

5692/06.

It is submitted that this appeal be allowed, the order of the Additional Commissioner, Sagar Division, Sagar, dated 27-3-2006 and the order dated

17-1-2008 passed by learned Single Judge in Writ Petition No. 5692/06 (S) may be quashed and that of Sub Divisional Officer and Collector,

Chhatarpur, be maintained.

Shri K.C. Ghildyal, learned Counsel appearing for the respondent No. 2 supported the orders passed by Additional Commissioner, Sagar

Division, Sagar, and by the learned Single Judge confirming the aforesaid order and submitted that in fact no show-cause notice was issued to the

respondent No. 2 by the Gram Panchayat. This fact was specifically raised before the Sub Divisional Officer, who without verifying the factual

correctness of the issuance of notice to the respondent No. 2 recorded a finding against the respondent No. 2. He referred the factual averments

recorded by the Sub Divisional Officer in the order (Annexure P-2) in which we find that this question was raised before the Sub Divisional Officer

by respondent No. 2. Apart from this 10 Panchas filed their affidavits before the Sub Divisional Officer in support of the respondent No. 2 that in

fact no such meeting was convened by Gram Panchayat and resolution was not correct.

To appreciate the rival contentions of the parties we perused the document (Annexure P-5) filed in the writ petition. This document is a certified

copy of the order sheet dated 3-1-06,4-3-2006 and 24-3-2006. On 3-1-06 the case was fixed to send for the record on 4-3-06. On 4-3-06 the

Additional Commissioner recorded that the record was received and the case was fixed for arguments for 26-4-06. Thereafter on 24-3-06 an

application filed by respondent No. 2 for early hearing was taken into consideration and was allowed. The Commissioner found that both the

parties had already filed written arguments, the case was reserved for orders and thereafter on 27-3-06 the impugned order (Annexure P-I) was

passed.

On perusal of the order dated 27-3-06 we find that the revision preferred before the Commissioner was barred by limitation and the Additional

Commissioner by the impugned order not only condoned the delay but also considered the case on merits, allowed the revision by setting aside the

orders passed by the Sub Divisional Officer and the Collector, Chhatarpur. Principle of natural justice requires that both the parties should be given

an opportunity of hearing and without hearing both the parties, the case should not have been decided. Apart from this when the case was already

fixed for 26-4-2006, the Additional Commissioner before preponement of the date of hearing ought to have issued a notice to the appellant herein

in respect of preponement of the date and only thereafter he was having jurisdiction to prepone the hearing of the case and to decide the matter, in

the absence of which we find that the Additional Commissioner committed an error of jurisdiction in preponement of the case and decide it on

merits. Apart from this, if the revision was barred by limitation then after condoning the delay in filing the revision, the Commissioner ought to have

issued notice to the appellant/petitioner herein for hearing of the case on merits. Even this procedure was not adopted.

Rule 9 of the M.P. Panchayats (Appeal and Revision) Rules, 1995, provides an opportunity to the parties to be heard and it was the duty of the

Appellate or Revisional Authority to extend such an opportunity which is specifically envisaged in the aforesaid rule. For ready reference Rule 9

may be quoted which reads as under:

9. Power of Appellate or Revisional Authority.- The Appellate or Revisional Authority after giving an opportunity to parties to be heard and after

such further enquiry, if any, as it may deem necessary subject to the provisions of the Act and the rules made thereunder, may confirm, vary or set

aside the order or decision appealed against.

In the aforesaid rule, it is very specific, it is mandatory to the Appellate or Revisional Authority to extend an opportunity to the parties to be heard.

But in the present case, we find that the Additional Commissioner without extending such an opportunity to the petitioner/appellant herein decided

the matter and on this ground the order (Annexure P-I) is not sustainable under the law. Though the learned Counsel appearing for the parties

raised their contention on merits of the case but we find that it would be appropriate if the matter is heard by the Commissioner, Sagar Division,

Sagar, after extending both the parties an opportunity of hearing. All the questions in respect of maintainability of the revision before the Additional

Commissioner and merits of the case shall be open and both the parties shall be free to raise their contentions before the Commissioner, who shall

consider them and decide the matter.

In view of the aforesaid this writ appeal is allowed. The order passed by the Additional Commissioner, Sagar Division, Sagar, dated 27-3-2006

(Annexure P-I) in Revision No. 595/A-89/2001-2002 and the order dated 17-1-2008 passed in Writ Petition No. 5692/06 (S) are hereby set

aside. The matter is remanded to the Commissioner, Sagar Division, Sagar. As both the parties are present herein are directed to remain present

before the Commissioner, Sagar Division, Sagar, on 16-4-2009, on which date the Commissioner shall fix a date for hearing and thereafter after

hearing both the parties shall adjudicate the matter afresh in accordance with law.

Considering the facts of the case the appellant is entitled for cost of this appeal and of the writ petition from the respondent No. 2. Counsel fee Rs.